

[Shri Vidya Charan Shukla]

the Proclamation, dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 254/66 published in Kerala Gazetted, dated the 12th July, 1966.
 - (ii) S.R.O. No. 255/66 published in Kerala Gazette, dated the 12th July, 1966.
- (2) A statement showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-6880/66].

13.21 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
NINETY-FOURTH REPORT

Shri S. V. Krishnamoorthy Rao (Shimoga): I beg to present the Ninety-fourth Report of the Committee on Private Members' Bills and Resolutions.

13.22 hrs.

RE. STATEMENT CORRECTING ANSWER TO STARRED QUESTION AND CORRECTION OF ANSWER TO S.Q. NO. 718 RE. RESEARCH IN GANDHIAN PHILOSOPHY

Mr. Speaker: Shri Chagla to make a statement.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order before he makes the statement, because he cannot make it.

I am constrained to raise this issue because there have been habitual offenders in the Treasury Benches in this respect. This is, I think, the third or fourth occasion in this brief session that this is happening. You will be pleased to see from the item in the order paper that the statement

pertains to a supplementary answer given by the Minister on the 8th December 1965—eight months ago. Now, let us have a pause.....

An hon. Member: Does he need a glass of water?

Shri Hari Vishnu Kamath: No, thanks.

Please see your direction No. 16.

"When a Minister...."—

Shri Chagla is a comparatively new Minister. He may not know the rules. He is a Member of the Rajya Sabha; perhaps the rules in the other place are different—

"When a Minister wishes to correct any inaccuracy...."—

please mark the words; he has not got the book of directions with him. I am sorry. He is asking for a copy from his colleagues—

"in the information which he has given in answer to a question or a supplementary question or in debate...."—

—Unstarred questions are outside the purview of this Direction, that is all—

"the following procedure shall be followed, namely"

—the immediate part following is not relevant; please turn to page 11 of the Directions, sub-direction (iv)—

"The Minister...."

—Please listen carefully with both your ears and all your mind....

Mr. Speaker: Order, order.

An hon. Member: What is all this?

Shri Hari Vishnu Kamath:....

"...shall ordinarily intimate to Secretary his intention to correct his answer or statement within twenty-four hours thereof"—